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Date: 9.12.94 C.P. 104/94

Heard Mr. R.C. Ravalani
for the contempt petitioner
and Mr. R.K. Shetty for the
respondents

Mr. Ravalani has filed
C.P. 104/94 stating that seniority
has not been fixed in accordance
with the court direction.

However, on verification of the
seniority list filed by the
respondents we find that the
seniority has been fixed as per
the direction of the Tribunal.

C.P. is disposed of accordingly.
However, in case the applicant
has any grievance regarding
fixation of his pay he is at
liberty to make representation.

Copy of this order be
given to both the parties.

9/12/94
order/Judgement despatched
to Applicant/Respondent (s)
on 29/12/94

[Signature]

[Signature]
(H.R. Kolhatkar)
M(2)

[Signature]
(B.S. Hegde)
M(2)